

W.P.(MD)No.17420 of 2022

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

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DATED : 25.08.2022

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THE HONOURABLE MR.JUSTICE G.R.SWAMINATHAN

W.P.(MD)No.17420 of 2022

S.J.Shiek Abul Asim

... Petitioner

Vs

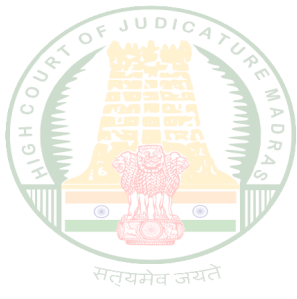
1.The Registrar cum Chairman,
The Tamilnadu Dr.Ambedkar Law University,
School of Excellence in Law,
3 years L.L.B.Hons Admission 2020-21,
“Poompozhi”, 5, Dr.D.G.S.Dhinakaran Salai,
Chennai – 600 028.

2.The Secretary,
Bar Council of India,
No.21, Rouse Avenue,
Institutional Area,
New Delhi – 110 002.

3.The Secretary,
Bar Council of Tamil Nadu and Puducherry,
Bar Council Building,
High Court Campus,
Chennai – 600 104.

... Respondents

Prayer: Writ Petition filed under Article 226 of the Constitution of India praying to issue a Writ of Mandamus, directing the respondents to consider the petitioner's representation and permit the petitioner to apply the 3 year L.L.B course in TamilNadu Dr. Ambedkar Law University.



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For Petitioner : Mr.K.Mahendran

For Respondents : Mr.K.P.Krishnadoss for R.1

Mrs.S.Mahalakshmi for R.2

ORDER

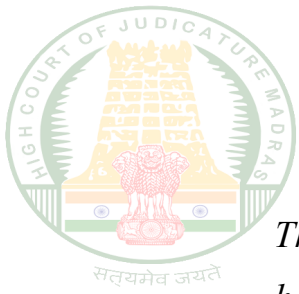
Heard the learned counsel on either side.

2. The petitioner after completing his 10th standard, joined Diploma in Mechanical Engineering and thereafter, he obtained B.E Degree Course through lateral entry. Now he wants to study law. Since he has not done 12th standard, he had difficulties in taking up the Law Degree Course. That led to filing of this writ petition.

3. When the matter was taken up for hearing, the learned Standing Counsel appearing for the Bar Council of India drew my attention to the decision taken by the Legal Education Committee on 21.05.2022. The said decision reads as follows:

“Item No.5/2022(LE)- 21.05.2022

To consider the Orders dated 23.03.2021 passed by the Hon'ble High Court of Madras in W.P.No.7665 of 2021 and in W.P.No. 10646 of 2021 vide dated 27.04.2021.



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The Legal Education Committee of the Bar Council of India has considered the Orders dated 23.03.2021 passed by the Hon'ble High Court of Madras in W.P.No.7665 of 2021 and in W.P.No.10646 of 2021 vide dated 27.04.2021.

After consideration, it is resolved that the 3 year diploma/polytechnic course issued by an institution recognized by the Government shall be considered at par with +2 certificate for the purpose of equivalence for admission to the 5 year integrated L.L.B. Degree Course.”

Since the position has been clarified, the petitioner is now eligible to apply for the three year L.L.B Course in the first respondent University. The first respondent shall consider the case of the petitioner in view of the aforesaid decision taken by the Bar Council of India.

4. This writ petition is disposed of on these terms. No costs.

25.08.2022

Index : Yes / No
Internet : Yes/ No
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Note: Issue Order Copy on 29.08.2022.



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G.R.SWAMINATHAN, J.

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To

1. The Registrar cum Chairman,
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